

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 351 of 1995

DATED : 19/5/1995

Hon'ble Dr. R.K. Saxena, Member(Jud.)

Uma Shanker Singh, S/o Late Shri Bal Govind Singh,
Station Superintendent, North-Eastern Railway,
Ballia, R/o Quarter No.18 A, Railway Colony, Ballia.

Applicant.

By Advocate Shri A .N. Tripathi.

Versus

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Senior Divisional Operating Manager, Varanasi
3. Divisional Railway Manager, (Personnel), Varanasi
4. Vipan Nanda, Divisional Railway Manager, North-Eastern Railway, Varanasi.
5. M.M. Goel, Chief Engineer, Head Quarter, North Eastern Railway, Gorakhpur.
6. Chandra Shekhar, Ex Prime Minister, 3, South Avenue Lane, New Delhi.

Respondents

By Advocate Shri P. Mathur
Shri D.C. Saxena,

O R D E R(Oral)

By Hon'ble Dr.R.K. Saxena, Member(Jud.)

This O.A. has been filed challenging
the transfer order of the applicant from Ballia to

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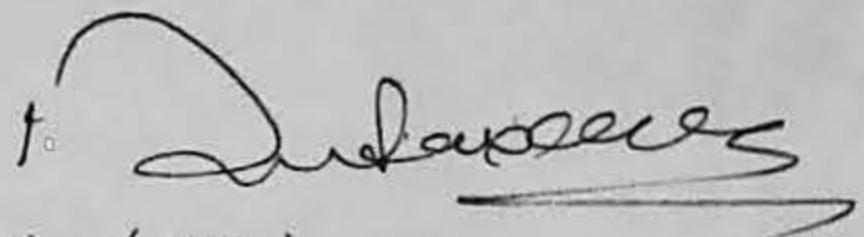
Aaurihar. The contention of the applicant is that he served the department with great devotion, yet, on some political pressure, he was transferred from Balia and according to him it was penal in nature. The ad-interim order of staying the transfer was passed on 24.4.1995 which is still inforce. The respondents have denied the allegations and have contended that the substitute of the applicant had joined before the order was passed by the Tribunal. The learned counsel for the applicant, however, disputes this situation.

2. The matter was for arguments on admission and also about the disposal of the misc.application no.927/95 filed for clarification of the stay order. During arguments, learned counsel for both the parties have ~~wanted~~ ^{desired} to thrash out a solution on the suggestion, put by the Tribunal. The learned counsel for the applicant was agreeable not to press the application if he is accommodated on the equivalent post somewhere near to his home town(Mau) because he ~~is~~ retiring on 31.7.1996. Learned counsel for the respondents urged that the matter be taken up after lunch so that they may seek instructions from the concerned officer. The matter was taken up after lunch and the learned counsel for the respondents also on instructions agreed to bring an end to the matter. According to them, the respondents are prepared to accommodate the applicant at some railway station in Mau district. The applicant has no grievance to this proposal. The respondents

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should pass suitable orders about the posting of the applicant on such new place in Mau district ^{from his home town} within a radius of 20 km., as far as possible, within a week after copy of the order is received by the parties. In view of this, the application is disposed of. The order of status-quo shall automatically come to an end. The misc.application no. 927/95 becomes infructuous.



Member(Jud.)

/M.M./